

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 267 of 2013**  
**in**  
**DFR No. 1396 of 2013**

**Dated : 3<sup>rd</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**M/s. Gayatri Sugar Ltd.**

**... Appellant(s)**

**Versus**

**Andhra Pradesh Northern Power  
Distribution Co. Ltd. & Anr.**

**....Respondent(s)**

**Counsel for the Appellant (s) : Mr. Sanjay Sen. Sr. Adv.**  
**Mr. Angad Mehta**

**ORDER**

Mr. P. Shiva Rao, the learned counsel submits that he has filed Vakalatnama today in the Registry and seeks some time to file the reply with regard to the maintainability as well as for condonation of delay. Accordingly, he is directed to file the same on or before 21.10.2013 after serving copy on the other side.

Post the matter on **29.10.2013.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/ak